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**COMMITTEE ON  
GOVERNMENT ASSURANCES  
(2018-2019)**

**SIXTEENTH LOK SABHA**

**NINETY-FOURTH REPORT**

REVIEW OF PENDING ASSURANCES PERTAINING  
TO THE MINISTRY OF HUMAN RESOURCE  
DEVELOPMENT (DEPARTMENT OF  
HIGHER EDUCATION)

*(Presented to Lok Sabha on 12 February, 2019)*



**LOK SABHA SECRETARIAT  
NEW DELHI**

***February, 2019/Magha, 1940 (Saka)***

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES\*  
(2018-2019)

Dr. Ramesh Pokhriyal “Nishank” — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri Anto Antony
4. Shri Tariq Anwar
5. Shri E.T. Mohammed Basheer
6. Prof. (Dr.) Sugata Bose
7. Shri Naranbhai Bhikhabhai Kachhadiya
8. Shri Bahadur Singh Koli
9. Shri Prahlad Singh Patel
10. Shri A.T. (Nana) Patil
11. Shri C.R. Patil
12. Shri Sunil Kumar Singh
13. Shri K.C. Venugopal
14. Shri S.R. Vijayakumar
15. Vacant

SECRETARIAT

1. Shri N.C. Gupta — *Joint Secretary*
2. Shri P.C. Tripathy — *Director*
3. Shri S.L. Singh — *Deputy Secretary*

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\* The Committee has been re-constituted *w.e.f.* 01 September, 2018 *vide* Para No. 7305 of Lok Sabha Bulletin Part-II dated 10 September, 2018.

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3. Shri S.L. Singh — *Deputy Secretary*

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\* The Committee has been re-constituted *w.e.f.* 01 September, 2017 *vide* Para No. 5800 of Lok Sabha Bulletin Part-II dated 18 September, 2017.

\*\* Nominated to the Committee *vide* Para No. 6261 of Lok Sabha Bulletin Part-II dated 08 January, 2018 *vice* Shri P.K. Kunhalikutty resigned on 02 January, 2018.

## INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2018-2019), having been authorized by the Committee to submit the Report on their behalf, present this Ninty-Forth Report (16th Lok Sabha) of the Committee on Government Assurances.

2. The Committee (2017-2018) at their sitting held on 24 January, 2018 took oral evidence of the representatives of the Ministry of Human Resource Development (Department of Higher Education) regarding pending Assurances given during the period from the 8th Session to the 9th Session of the 15th Lok Sabha.

3. At their sitting held on 11 February, 2019 the Committee (2018-2019) considered and adopted their Ninty-Fourth Report.

4. The Minutes of the aforesaid sittings of the Committee form part of this Report.

5. For facility of reference and convenience, the Observations and Recommendations of the Committee have been printed in bold letters in the Report.

NEW DELHI;  
11 February, 2019  
22 Magha, 1940 (Saka)

DR. RAMESH POKHRIYAL "NISHANK",  
*Chairperson,*  
*Committee on Government Assurances.*

## REPORT

### I. Introductory

The Committee on Government Assurances scrutinize the Assurances, promises, undertakings, etc. given by the Ministers from time to time on the floor of the House and report the extent to which such Assurance, promises, undertakings have been implemented. Once an Assurance has been given on the floor of the House, the same is required to be implemented within a period of three months. The Ministries/Departments of the Government of India are under obligation to seek extension of time required beyond the prescribed period for fulfillment of the Assurance. Where a Ministry/Department are unable to implement an Assurance that Ministry/Department are bound to request the Committee for dropping it. The Committee consider such requests and approve dropping, in case, they are convinced that grounds cited are justified. The Committee also examine whether the implementation of Assurances has taken place within the minimum time necessary for the purpose and the extent to which the Assurances have been implemented.

2. The Committee on Government Assurances (2009-10) took a policy decision to call the representatives of the various Ministries/Departments of the Government of India, in a phased manner, to review the pending Assurances, examine the reasons for pendency and analyze operation of the system prescribed in the Ministries/Departments for dealing with Assurances. The Committee also decided to consider the quality of Assurances implemented by the Government.

3. The Committee on Government Assurances (2014-2015) decided to follow the well established and time tested procedure of calling the representatives of the Ministries/Departments of the Government of India, in a phased manner and review the pending Assurances. The Committee took a step further and decided to call the representatives of the Ministry of Parliamentary Affairs also as all the Assurances are implemented through them.

4. In pursuance of the *ibid* decision, the Committee on Government Assurances (2017-2018) called the representatives of the Ministry of Human Resource Development (Department of Higher Education) and the Ministry of Parliamentary Affairs to render clarification with respect to delay in implementation of pending Assurances given during the period from the 8th to the 9th Sessions of the 15th Lok Sabha. The Committee examined the following 09 pending Assurances (Appendices I-IX) pertaining to the Ministry at their sitting held on 24.01.2018:—

Sl.No.	SQ/USQ No. dated	Subject
1.	USQ No. 648 dated 03.08.2011	Funds for ICSSR (Appendix-I)



Sl.No.	SQ/USQ No. dated	Subject
2.	Special Mention dated 04.08.2011 by Shri Shailendra Kumar, M.P.	Medical Education (Appendix-II)
3.	USQ No. 2711 dated 17.08.2011	Military Studies in University Syllabus (Appendix-III)
4.	USQ No. 5587 dated 07.09.2011	Publishing as Small Scale Sector (Appendix-IV)
5.	USQ No. 329 dated 23.11.2011	Ranking of IBS (Appendix-V)
6.	USQ No. 1418 dated 30.11.2011	Defence Study in Colleges/Universities (Appendix-VI)
7.	SQ No. 283 dated 14.12.2011 (Supplementary by Shri Rama Shankar Rajbhar, M.P.)	Deemed Universities (Appendix-VII)
8.	USQ No. 4439 dated 21.12.2011	Cases against Directors (Appendix-VIII)
9.	USQ No. 4492 dated 21.12.2011	New Education Policy (Appendix-IX)

5. The Extracts from Manual of Practice and Procedure in the Government of India, Ministry of Parliamentary Affairs, laying guidelines on the definition of an Assurance, the timelimit its fulfillment, dropping/deletion and extension, the procedure for fulfillment, etc., besides maintenance of Register of Assurances and periodical reviews to minimize delays in implementation of the Assurances are reproduced at Appendix-X.

6. During oral evidence the Committee drew the attention of the representatives of the Ministry to the long pendency in the fulfillment of the above 9 Assurances and desired to know whether the Ministry have prepared any network for reviewing the Assurances at any level especially at the level of Additional Secretary or Joint Secretary. In his disposition, the Secretary, Department of Higher Education stated, as under:—

"Sir, as the Hon'ble Chairperson and Committee Members are aware, at the expiry of extension period when we seek further extension of time after taking permission from the Hon'ble Minister, we introspect as to the reason why we have not been able to complete the Assurance. If we need any policy decision

for that, then we discuss about it with the Hon'ble Minister. If there is no policy decision involved then we do a critical examination as to why the information is not coming and finalize the replies to parliamentary Assurances. This is our system. Whenever we have a co-ordination meeting with officials, we review the pending works related to the Parliament which includes Parliamentary Assurances. We review these from time to time."

7. Pointing out that the agenda papers which should have been provided to the Members of the Committee well in time for perusal have not been given to the Committee even on the day of the meeting which inconvenienced the Members, the Committee wondered as to how could the Ministry of Human Resource Development being such a significant Ministry, act so irresponsibly as not to provide the desired information/agenda papers even one day before the sitting of the parliamentary Committee. While drawing the attention of the Ministry to the need for maintaining dignity of the Parliament, the Committee desired that in future the Agenda papers for such meetings should reach the Committee on time. In reply, the Secretary, Department of Higher Education stated during evidence as under:—

"On behalf of my Department and myself, I would like to place our apology before the Hon'ble Committee because there has been a delay on our part in furnishing the information relating to these Assurances before the Committee. Sir, due to paucity of time, we have not been able to provide the information"

8. He added as under:—

*"Sir, whatever you have mentioned, we will take all the steps very seriously."*

9. The Committee further noted that the agenda papers provided to the Committee on the day of the sitting did not have a Hindi version and in English version also, Status Notes in respect of only eight out of nine Assurances have been furnished. On being enquired about the reasons, the Secretary, Department of Higher Education responded during evidence as under:—

"Sir, the Assurance at Serial No. 2 is not linked to our Department. It is related to medical education and hence we have sent it back."

10. Specifically pointing out that the matter will not get solved until and unless there is agreement between the two departments, the Committee observed that since 2011 the Ministry have not been able to transfer the Assurance and did not even contact the nodal Ministry *i.e.* the Ministry of Parliamentary Affairs for transferring the Assurance. The representative of the Department of Higher Education apprised the Committee as under:—

"Sir, we sent a letter a few days back. We were not aware of this Assurance. When we got the list of Assurances, then we replied to it."

11. Since the Assurance was initially given by the Minister of Parliamentary Affairs, the Committee felt that it was the responsibility of the Ministry of Parliamentary Affairs to have the Assurance transferred to the Department concerned

with medical education in the first instance. The representative of the Ministry of Parliamentary Affairs replied during evidence as under:—

"Sir, in the House if the concerned Minister is not available and if an issue is raised then our Minister gives the Assurance. The record of this Question is not with us right now. We will examine it."

12. Observing that the delay would have been avoided had the Ministry of Parliamentary Affairs reviewed Assurances from time to time, the Committee asked the representatives of the Ministry as to why they did not apprise the Department of Higher Education about the Assurances pending since 2011. The representative of the Ministry of Parliamentary Affairs responded as under:—

"Sir, this Question is on our site."

13. Subsequently, the Assurance mentioned at Sl. No. 1 has since been implemented on 18.12.2018 while the Assurances mentioned at Sl. Nos. 5 and 8 have been implemented on 27.03.2018. Further, the Assurances mentioned at Sl. No. 7 and 9 have also been implemented on 07.08.2018.

#### **Observations/Recommendations**

**14. The Committee are distressed to note that out of 9 pending Assurances pertaining to the Department of Higher Education examined by them, the Assurances mentioned at Sl. Nos. 2, 3, 4 and 6 are pending for more than 7 years while the Assurances mentioned at Sl. Nos. 1, 5, 7, 8 and 9 could be implemented/fulfilled after a delay of about seven years. The inordinate delay in fulfillment of the Assurances clearly indicate lackadaisical attitude of the Department in undertaking proper follow-up action once an Assurance has been made. The review of pending Assurances also reveals that the existing mechanism put in place by the Department for fulfilling the Assurances especially those involving other Ministries/Departments is far from effective. From the submission of the representatives of both the Department of Higher Education and the Ministry of Parliamentary Affairs during evidence as well as the prevailing chaos and failure to transfer the Assurance, the Committee observe that lack of co-ordination between the Department of Higher Education and the Ministry of Parliamentary Affairs, the nodal Ministry, is one of the major reasons behind delays in fulfillment of certain Assurances. The Committee, therefore, recommend that the existing mechanism/system both in the Department of Higher Education and the Ministry of Parliamentary Affairs should be overhauled and streamlined with a view to avoiding delays in fulfillment of Assurances. The Committee also desire that the Department of Higher Education should adopt a proactive approach and enhance the level of co-ordination with other Ministries/Departments concerned including the Ministry of Parliamentary Affairs for early/timely implementation of all the pending Assurances as well as the Assurances to be made in future. Further, the Committee are anguished over the fact that the Department of Higher Education failed to provide the agenda papers for the evidence/sitting to be in time which inconvenienced the Members of the Committee in reviewing the Assurances in**

**detail. Worse still, the agenda papers provided on the day of the evidence/sitting did not have a Hindi version and the English version also was incomplete. The Committee consider it to be a serious lapse and feel that the work which should have been done in a matter of hours or days was delayed inordinately. Deploring, this form of callous attitude and utter disregard for Parliamentary Assurances on the part of the Department, the Committee direct them to ensure that in future the information/agenda papers for such evidence/sitting should reach the Committee/ Secretariat well in time.**

## **II. Review of the Pending Assurances**

15. In the succeeding paragraphs, the Committee deal with some of the pending Assurances pertaining to the Ministry of Human Resource Development (Department of Higher Education) and critically examined by them.

### **A. Military/Defence Studies in Colleges/Universities**

- (i) USQ No. 2711 dated 17.08.2011 regarding "Military Studies in University Syllabus" (Annexure-III)**
- (ii) USQ No. 1418 dated 30.11.2011 regarding "Defence Study in Colleges/ Universities" (Annexure-VI)**

16. In reply to above said Questions, it was stated that the Central Government had constituted an Expert Committee to review the functioning of Defence and Strategic Studies related Departments in the university system. Based on the Report, the University Grants Commission (UGC) constituted a Committee under the Chairmanship of Air Commodore (Retd.) Jasjit Singh, former Director, Institute of Defence Studies and Analyses (IDSA) to work out the extent of financial commitments for setting up a national level Council of National Security Research and Studies corresponding broadly with Council for Scientific and Industrial Research (CSIR). The Report is under examination/consideration.

17. In their Status Note furnished in January 2018, the Department apprised the Committee of the following position with regard to the fulfillment of the Assurances as under:—

"MHRD had constituted a Committee of Experts to review the functioning of Defence and Strategic Studies related Departments in the University System. The Committee recommended that a national level Council of National Security Research and Studies corresponding broadly with CSIR may be constituted by the Ministry. The Ministry sought certain clarifications from UGC. Accordingly, UGC also constituted a Committee consisting of Air Commodore (Retd.) Jasjit Singh and others to work out the extent of financial commitments for setting up a national level Council of National Security Research and Studies corresponding broadly with CSIR. The report of UGC Expert Committee was placed before in 484th meeting of the Commission held on 27.04.2012 decided (sic) to accept the recommendations of the UGC Expert Committee. The UGC Experts are of the considered view that the proposed Council may

be registered as a Society under the Societies Registration Act, 1860. The Committee had also recommended for upgradation of Departments of National Security Studies and to provide financial support to maximum 10 universities during XII Plan period. Accordingly, UGC has shortlisted the name of 6 Universities for establishment of Department of National Security Studies and also upgradation of the Department of Defence and Strategic Studies to Department of National Security Studies. As regard establishment of a national level Council of National Security Research and Studies, UGC has informed that the matter shall be placed before the next Commission meeting."

18. During oral evidence, the Secretary, Department of Higher Education further elaborated the position, as under:—

"The Questions relate to military studies in the universities and the setting up of National Council of National Security Research and Studies corresponding broadly with CSIR. Ministry of Human Resource Development had constituted a Committee of experts. University Grants Commission (UGC) also constituted a Committee and on that basis we identified six universities for establishment of Centre for National Studies. Out of these, the centres have been established at two locations and the funding has been provided in respect of four places. As far as setting up of a national level Council of National Security Research and Studies corresponding broadly with the CSIR is concerned, UGC has, in one of its meetings, encouraged the move. The Ministry sought suggestions from the UGC as to what form the Council would take and in what format it would be set up. The present status is that our Ministry at the level of Government has not finalised a decision to set up the Council. However, the subject of Defence studies, as all of us are aware, is a very important subject. There are certain matters relating to defence studies which are also co-ordinated by the Ministry of Defence. Sometimes when they take up issues relating to Universities or some studies in the Defence sector, consultations take place with our Ministry. Very recently we have received a proposal where they are considering to set up a Defence University. From the Ministry's side, we have supported that proposal."

19. He further added, as under:—

"In the meantime, in the last few months, the Ministry of Finance and the successor body to the Planning Commission, NITI Aayog has made recommendations that if a Department have too many institutions under them, they should either close them or, if possible, merge them. Our Ministry has various institutions under it such as IIT, NIT etc. There are three Councils under our Ministry viz. Indian Council of Historical Research (ICHR), Indian Council of Social Science Research (ICSSR) and Indian Council of Philosophical Research (ICPR). One of the recommendation was to close these councils and link them with the University. Our Ministry has opposed it in very strong language. NITI Aayog has not said anything about the Council but policy context has been going rounds in various Ministries and NITI Aayog and

there is resistance for setting up of a new organization. In the times to come, whatever the UGC meeting recommends, we will consult the Defence Ministry at the Hon'ble Minister's level and if by establishing a Council the Defence work will get strength then will support the move and apprise the Committee with positive recommendation."

20. In this regard, another representative of the Ministry deposed before Committee during evidence as under:—

"Proposal of National Defence University has been going on in the Defence Ministry for many years. We examined the proposal and supported it. We thought that it would be done very soon. One issue that arises is that if a council is to be set up and a University is to be established then should the Council come under the University or under the Ministry of Human Resource Development (HRD). Earlier there was an institute under the Ministry of Defence which was later converted into Deemed University. This is also under the Ministry of Defence. As these are related issues, a decision has not been made as to whether the Defence Ministry or HRD is good for the Council."

21. The Chairman, University Grants Commission (UGC) also submitted as under:—

"Next month, in the UGC meeting we'll take this matter and whatever be the recommendations, will be communicated to the Ministry."

#### **Observations/Recommendations**

**22. The Committee note that the Assurances given in replies to USQ No. 2711 dated 17.08.2011 and USQ No. 1418 dated 30.11.2011 basically relate to military/defence studies to be taken up as a subject in university syllabus and setting up of the Department of National Security Studies and the Council of National Research and Studies. The Committee have been informed that the Ministry of Human Resource Development (HRD) had constituted a Committee of Experts to review the functioning of Defence and Strategic Studies related Departments in the University system. Subsequently, the UGC also constituted a Committee and identified six Universities for establishment of Centre for National Studies. Out of these, the Centres have been established at two locations and the funding has been provided in respect of four places. The Committee have further been informed that there was also a suggestion for setting up of a national level Council of National Security Research and Studies corresponding broadly with the Council of Scientific and Industrial Research (CSIR). The Ministry have, however, not yet finalized a decision to set up the Council and the UGC will again be deliberating on it. The Committee are constrained to note that such a matter of Council National Security and defence which should have been given immediate attention and utmost priority in view of increasing and changing threat perception and hostilities, has been hanging for the last seven years without much progress. The Committee understand the need for observing fiscal prudence and austerity measures at times but these should not be at the cost of national security and**

**defence. The Committee desire that the Department of Higher Education should step up their efforts, enhance the level of co-ordination with all concerned including the Ministry of Defence and take up the matter at the highest level with a view to realizing the meaning, purpose, value, importance and imperative need of the subject and take all the requisite steps for ensuring implementation of the Assurances at the earliest. Observing that a lot of work has already been done on the subject, the Committee would like the Department to furnish a part Implementation Report stating therein the steps taken so far by the Department in the direction of implementation of the Assurance.**

### **III. Implementation Reports**

23. As per the Statements of the Ministry of Parliamentary Affairs, Implementation Reports in respect of the Assurances given in reply to the following 05 SQs/USQs have since been laid on the Table of the House on the dates as mentioned against each:—

Sl. No.	Sl. No. in the Table (Para No. 4)	SQ/USQ No. dated	Date of Implementation
(i)	Sl. No. 01	USQ No. 648 dated 03.08.2011 regarding 'Funds for ICSSR'	18.12.2018
(ii)	Sl. No. 05	USQ No. 329 dated 23.11.2011 regarding 'Ranking of IBS'	27.03.2018
(iii)	Sl. No. 07	SQ No. 283 dated 14.12.2011 (Supplementary by Shri Rama Shanker, M.P.) regarding 'Deemed Universities'	07.08.2018
(iv)	Sl. No. 08	USQ No. 4439 dated 21.12.2011 regarding 'Cases against Directors'	27.03.2018
(v)	Sl. No. 09	USQ No. 4492 dated 21.12.2011 regarding 'New Education Policy'	07.08.2018

NEW DELHI;  
11 February, 2019  
22 Magha, 1940 (Saka)

DR. RAMESH POKHRIYAL "NISHANK",  
Chairperson,  
Committee on Government Assurances.

## APPENDIX I

GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(DEPARTMENT OF HIGHER EDUCATION)

LOK SABHA UNSTARRED QUESTION NO. 648  
ANSWERED ON 03.08.2011

### Funds for ICSSR

648. SHRI ABDUL RAHMAN:  
SHRI ANAND PRAKASH PARANJPE:  
SHRI KODIKUNNIL SURESH:

Will the Ministry of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the budgetary allocation/financial assistance made available to the Indian Council of Social Science Research (ICSSR) during 2010-11 and 2011-12;

(b) whether inadequate funds were allocated to the ICSSR;

(c) if so, the reasons therefor;

(d) whether the Deepak Nayyar Committee appointed by the Government to make a comprehensive review of the ICSSR has submitted its report;

(e) if so, the details of the recommendations made in the report; and

(f) the action taken/proposed to be taken by the Government on the said recommendations?

### ANSWER

THE MINISTRY OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI): (a) The details of the budget allocations/financial assistance during the years 2010-11 & 2011-12 are given as under:

(Rs. in crore)

Year	Budget			Actual amount disbursed
	Plan	Non-Plan	Total	
2010-11	28.00	57.12	85.12	85.095*
2011-12	34.00	37.89	71.89	23.68@

\*Difference of Rs. 0.025 crore carried forward and adjusted.

@Amount disbursed till 31.7.2011.



(b) & (c) No, Sir. The budgetary allocation of the Council (ICSSR) is decided in consultation with the Council subject to availability of funds in the Ministry. The higher budgetary allocation under the Non-Plan Head in 2010-11 when compared with that in 2011-12 is due to inclusion of arrears on account of pay revision of employees of the Council and its funded institutions pursuant to 6th Pay Commission.

(d) to (f) Yes, Sir. The three-member Committee, comprising Prof. Deepak Nayyar, Dr. Bakul Dholakia and Dr. Kirit S. Parikh, set up by the Government to review the functioning of Indian Council of Social Science Research (ICSSR) has submitted their report to the Government which is presently under consideration. Recommendations of the Committee include change in the present architecture of the Council that includes equating pay of the Chief Executive Officer and Directors of the Council to the level of that of Vice Chancellor and Professors under the UGC pay scales, respectively; wide dissemination of research proposals to improve quality of research and build social science research capabilities; increased financial assistance to ICSSR and the institutes funded through ICSSR.

## APPENDIX II

श्री शैलेन्द्र कुमार (कौशाम्बी) : महोदय, मैं अति अविलंबनीय लोक महत्व के प्रश्न पर बोलने के लिए खड़ा हुआ हूँ। मैं आपके माध्यम से केन्द्र सरकार से गुजारिश करना चाहूंगा कि आज पूरे देश में और खासकर उत्तर प्रदेश में सरकारी और गैर-सरकारी मेडिकल कॉलेज हैं, जहां पर मेडिकल की शिक्षा ग्रहण कर रहे छात्र, खासकर अनुसूचित जाति, अनुसूचित जनजाति के जो छात्र पढ़ाई कर रहे हैं, वे वहां से चार साल के बाद पढ़ाई पूरी करके निकलते हैं। इलाहाबाद मेडिकल कॉलेज में छात्र का एडमीशन कम्पीटीशन के आधार पर होता है। वहां आज इतनी स्थिति खराब है कि अनुसूचित जाति, अनुसूचित जनजाति के जो भी छात्र हैं, उन्हें चार वर्ष की पढ़ाई पूरी करके वहां से निकलना है, लेकिन उन्हें प्रैक्टिकल में एवं अन्य परीक्षाओं में फेल कर दिया जाता है, कम नम्बर दिए जाते हैं।

महोदय, आज स्थिति यह है कि जिस विद्यार्थी को चार वर्ष में पढ़ाई पूरी करके जाना चाहिए, वह आठ वर्ष पढ़ाई करता है। यह एक तरीके से इन छात्रों के भविष्य के साथ खिलवाड़ हो रहा है। अभी अनुसूचित जाति आयोग के अध्यक्ष इस सदन के माननीय सदस्य श्री पी० एल० पुनिया साहब जी एक मेडिकल कॉलेज में गए। उन्हें वहां जाने नहीं दिया जा रहा था और वे गये तो वहां का स्टॉफ ताला बंद करके भाग गया। इसे संज्ञान में लिया जाना चाहिए।

सभापति महोदय: आप अपनी डिमांड रखिये।

श्री शैलेन्द्र कुमार (कौशाम्बी) : मैं मांग करता हूँ कि चाहे यह विषय मेडिकल एजुकेशन में आता हो, चाहे इसे मानव संसाधन विकास मंत्रालय देखता हो या इसे स्वास्थ्य एवं परिवार कल्याण मंत्रालय देखता हो, इसे गंभीरता से लें चूंकि यह अनुसूचित जाति, अनुसूचित जनजाति वर्ग के छात्रों के भविष्य का सवाल है। इसे केन्द्र सरकार संज्ञान में ले और इसे गंभीरता से लेते हुए छात्रों के भविष्य के साथ जो खिलवाड़ हो रहा है, उसे बंद कराया जाए। मेरिट के अनुसार जो भी पास होते हैं, वे लिखित परीक्षा पास कर लेते हैं, लेकिन प्रैक्टिकल में कम नम्बर देकर उन्हें फेल कर दिया जाता है।

सभापति महोदय: आप अपनी बात संक्षिप्त कीजिये।

श्री शैलेन्द्र कुमार (कौशाम्बी) : महोदय इस तरह से वे छात्र आठ-दस साल में वहां से पढ़ाई पूरी करके निकलते हैं, वे छात्र आगे चलकर क्या करेंगे। मैं आपके माध्यम से यह चाहूंगा कि माननीय संसदीय कार्य मंत्री जी बैठे हुए हैं, मैं चाहूंगा कि आप इस विषय में कुछ आश्वासन दे दें।

कृषि मंत्रालय में राज्य मंत्री, खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री हरीश रावत) : यह बहुत ही महत्वपूर्ण मामला है। हम लोग इसे संबंधित मंत्री तक पहुंचा देंगे।

श्री शैलेन्द्र कुमार (कौशाम्बी) : जी।

सभापति महोदय: डॉ० किरिट प्रेमजीभाई सोलंकी अपने आप को श्री शैलेन्द्र कुमार जी के विषय के साथ सम्बद्ध करते हैं।

### **APPENDIX III**

GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(DEPARTMENT OF HIGHER EDUCATION)

LOK SABHA UNSTARRED QUESTION NO. 2711  
ANSWERED ON 17.08.2011

#### **Military Studies in University Syllabus**

2711. SHRI P. VISWANATHAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has constituted any Committee to examine military studies in university syllabus;

(b) if so, the details thereof;

(c) whether the Government proposes to set up Centres for National Security Studies and Council of National Research and Studies in various parts of the country;

(d) if so, the details thereof; and

(e) the time by which the above Centres are likely to be set up?

#### **ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI): (a) to (e) Yes, Sir. The Central Government had constituted an Expert Committee to review the functioning of Defence and Strategic Studies related Departments in the university system. Based on the report, the University Grants Commission (UGC) constituted a Committee under the Chairmanship of Air Commodore (Retd.) Jasjit Singh, former Director, Institute of Defence Studies & Analyses (IDSA) to workout the extent of financial commitments for setting up a National level Council of National Security Research and Studies corresponding broadly with Council for Scientific & Industrial Research (CSIR). The Report is under examination.

**APPENDIX IV**

GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(DEPARTMENT OF HIGHER EDUCATION)

LOK SABHA UNSTARRED QUESTION NO. 5587  
ANSWERED ON 07.09.2011

**Publishing as Small Scale Sector**

5587. SHRIR. THAMARASELVAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is considering to declare publishing as a small scale sector or priority sector;

(b) if so, the details thereof;

(c) whether a task force, set up by the Government to revive the publishing sector, had submitted its report; and

(d) if so, the details of the recommendations made therein and approved by the Government?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI): (a) & (b) Publishing activity has been categorized as Service activity under the provisions of Micro, Small and Medium Enterprises Development (MSMED) Act, 2006 which can further be classified as micro, small or medium based on the investments in equipments. Credit to Micro, Small and Medium Enterprises (MSMEs) by financial institutions are as per guidelines/instructions issued by the Reserve Bank of India from time to time. As per Reserve Bank of India guidelines, finance to micro and small enterprises sector is categorized under priority sector.

(c) & (d) The Task Force constituted on 5.2.2010 by the National Book Promotion Council (NBPC) to draft comprehensive National Book Promotion Policy (NBPP) has submitted its final draft and it has been approved in the final meeting of the Task Force held on 8th August, 2011. The final draft on NBPP will be placed before the NBPC shortly.

**APPENDIX V**

GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(DEPARTMENT OF HIGHER EDUCATION)

LOK SABHA UNSTARRED QUESTION NO. 329  
ANSWERED ON 23.11.2011

**Ranking of IBS**

329. SHRI BAIJAYANT JAY PANDA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Indian Business Schools have failed to get a position with 100 management institutions;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government proposes to upgrade 5 Integrated Maintenance Management System in the country with grant of Rs. 95 crore to bring them at par with international standards;

(d) if so, the details thereof;

(e) whether similar upgradation is also proposed to be undertaken at Indian Institute of Technology (IIT); and

(f) if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI): (a) to (f) As per the information furnished by the All India Council for Technical Education (AICTE), Indian Business School is not approved by the Council. No grant has been released for upgradation of Integrated Maintenance Management System in the country. Dr. Kakodkai committee which was set up for "suggesting a road map for the autonomy and the future of the Indian Institutes of Technology (IITs) as world class institutions for research and higher learning", has submitted its report. Council of IITs in its meeting held on 14.9.2011 has accepted its report in principal and decided to constitute an Empowered Task Force for its implementation.

## **APPENDIX VI**

GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(DEPARTMENT OF HIGHER EDUCATION)

LOK SABHA UNSTARRED QUESTION NO. 1418  
ANSWERED ON 30.11.2011

### **Defence Study in Colleges/Universities**

1418. SHRI E.G. SUGAVANAM:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of colleges/universities in the country where Defence studies are taught;
- (b) whether the Government has any proposal to set up a separate Council for Defence studies in Universities;
- (c) if so, the details thereof and its proposed functions thereof; and
- (d) the time by which the said Council is likely to be set up?

### **ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI): (a) Government had constituted a Committee of Experts to review the functioning of Defence and Strategic Studies related Departments in the University system. As per the report of the Committee, there are 29 universities where Defence Studies is being taught as a discipline and there are 137 colleges affiliated to 27 Universities, which offer Defence Studies courses at the undergraduate level.

(b) to (d) The Committee has recommend for establishment of a Council of National Security Research and Studies. The report of the Committee is under consideration.

## **APPENDIX VII**

GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(DEPARTMENT OF HIGHER EDUCATION)

LOK SABHA STARRED QUESTION NO. 283  
ANSWERED ON 14.12.2011

### **Deemed Universities**

283. SHRI N.S.V. CHITTHAN:  
SHRI MANICKA TAGORE:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the major shortcomings noticed in the 44 Deemed to be Universities as per the report of the Review Committee constituted by the Government;

(b) whether a number of Deemed Universities in the country are functioning without basic infrastructure facilities as prescribed by the University Grants Commission (UGC);

(c) if so, the details thereof, State-wise; and

(d) the action proposed to be taken against such Deemed Universities?

### **ANSWER**

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) to (d) A Statement is laid on the Table of the House.

(a) & (b) The Review Committee of academic experts constituted by the Government to review the functioning of existing institutions Deemed to be Universities used nine (9) parameters to assess their performance, namely considerations of the idea of University; whether all their present academic activities/ programmes could have been carried out without being a deemed university; how the status of deemed university became a stimulus for better performance; conformity to the provisions of the UGC Act and the UGC Guidelines for the recognition of an institution as deemed to be university; aspects of governance; quality of and innovations in teaching-learning processes; research output and its impact; doctoral and other research degree programmes; faculty resources; admission processes and award of degrees. The major shortcomings pointed out by the Review Committee included family control of management (in privately managed institutions); deviation from the original mandate of grant of Deemed to be Universities status; lack of evidence of "quality" research; offering routine programmes and starting unrelated courses; offering distance education programmes of doubtful quality; collection of

donations and exorbitant fees; opaque and non-transparent procedures etc. The Committee further concluded in case of 44 Deemed to be Universities placed in category-III, that these institutions, 'neither on past performance nor on their promise for the future, have the attributes, in their considered opinion, to retain their status as Deemed-to-be-Universities'. The primary purpose of review of the Deemed to be Universities was more to assess the academic quality and the justification for their existence as Deemed to be Universities. As far as basic physical infrastructure is concerned, these institutions had the basic infrastructure required to offer courses and programmes.

(c) Does not arise.

(d) The matter regarding action against these 44 Deemed to be Universities is presently *sub-judice*.

**(Q 283)**

SHRI N.S.V. CHITTHAN (DINDIGUL): Madam, through you, may I ask the hon. Minister as to what are the criteria for declaring any institution as a deemed University?

SHRI KAPIL SIBAL: Madam, under the University Grants Commission Act, the UGC makes recommendations to the Central Government. Once the UGC makes the recommendation to the Central Government, then, the Central Government decides whether an institution should be declared a deemed university or not.

SHRI N.S.V. CHITTHAN (DINDIGUL): If the deemed universities do not fulfil the conditions and norms prescribed by the UGC, how are they still continuing as deemed universities, spoiling the future of the student community who are still studying there. These universities are really money making rackets. May I ask, through you, Madam, as to what are the punishments given to those universities so that in future such mushrooming growth of such universities are stopped from continuing and growing.

SHRI KAPIL SIBAL: Madam, there is a history to this issue and the history is that way back in 2006, a Public Interest Petition was filed in the Supreme Court by one, Viprab Sharma and the allegations made in the Public Interest Litigations were that many universities who have got deemed university status, actually not entitled to that status because the nature of those universities are such that they do not conform to the quality of education that a university must provide to its students. Pursuant to the litigation and the discussions in court, it was decided for the Government to set up an independent review committee. We set up an independent review committee consisted of four eminent persons. It is called the Tandon Committee.

Then, the Tandon Committee went into all the 129 Deemed Universities in India and ultimately divided them into three categories. In the first category, there were 38 universities which were excellent, there were 44 universities which were in the middle category which required some work to be done and three years were given to them to come up to standard and in the third category there were 44 universities and on the basis of the criteria set up by the Review Committee, it was opined that these 44 universities should not have the status of a university.



There is a difference between a college and a university and the difference is the following. In a college, there is only teaching; students go there and they are taught. In a university, there is research, there is innovation, there is high quality syllabus, and high quality teaching and they are centres of new knowledge. Therefore, that status should be granted only to such institutions which adhere to those standards.

The Tandon Committee recommended that 44 such institutions should not be entitled to that status. We still did not take action because this was a matter which was pending in the court. So we placed the findings of the Review Committee before the Supreme Court and the Supreme Court, after several hearings, told us that if you want to take action, you first get an explanation from those 44 such universities who have been considered by the Review Committee as not up to the standard. So we issued Show Cause Notices to them and a Committee of Officers was set up.

श्री मुलायम सिंह यादव (मैनपुरी): अध्यक्ष महोदया, सवाल पूछा गया है हिन्दी में और आप बोल रहे हैं अंग्रेजी में।....(व्यवधान)

श्री कपिल सिब्बल: जो सवाल अंग्रेजी में पूछते हैं, हम उसका जवाब अंग्रेजी में देते हैं और जो हिन्दी में पूछते हैं, उसका जवाब हिन्दी में देते हैं। इस पर आपको आपत्ति नहीं हो सकती और होनी भी नहीं चाहिए।

Madam, the point that I was making was that when notices were issued and explanations were sought, then the Committee of Officers also came to the conclusion that they have not, in the interim period, come up to the standard to go to Category 'B' and that Report is now filed in the Supreme Court. The matter is awaiting the decision of the Supreme Court. As and when the Supreme Court decides as to what is to be done, we will move forward.

SHRI MANICKA TAGORE (VIRUDHUNAGAR): Madam Speaker, the hon. Minister, in his reply, stated that as per the Tandon Committee Report 44 Deemed Universities were identified as dubious universities. So what will happen to thousands of students who are enrolled there?

Then, the officials who has approved those colleges to become Deemed Universities knowing well that these facilities are not there should be proceeded against. What action will be taken against those officers who had approved such insitutions? The careers of thousands of students are in danger. So, I would like to know from the hon. Minister whether he will assure the House that some action will be taken against those erring officials.

SHRI KAPIL SIBAL: Madam, there are two issues here. Firstly, what happens to the students? Unless any direction is given by the Supreme Court, we are not going to move forward and in the event of the Supreme Court giving us such a direction, I want to assure this House, through you, that we will make sure that the

career of these students is, in no way, jeopardized. We will protect the interests of the students.

As far as the issue of culpability is concerned, I might mention to you that when the UGC had granted the approvals, it was done based on a set of criteria that they considered appropriate. But obviously it did not adhere to the standards of a university which is why the Supreme Court asked up to look into the matter again and so we are looking into the matter. The issue is not of punishing people; the issue is to make sure that our children get quality that they have a right to get so that India moves forward.

**प्रो० रामशंकर (आगरा):** अध्यक्ष महोदया, मैं माननीय मंत्री जी से जानना चाहता हूँ कि पूरे देश में जो यूनिवर्सिटीज हैं और यूनिवर्सिटीज में जो शिक्षक हैं, विशेष रूप से अनुसूचित समाज और एससीएसटी के जो शिक्षक हैं, उनकी बहुत कम संख्या है। प्रोफेसर तो नाम मात्र के हैं और सबको समान शिक्षा का अधिकार मिले, नये नये कानून बनते हैं, कभी कोई पीएचडी क्वॉलिफाई करता है, उसके बाद फिर कोई नया कानून बन जाता है। मैं माननीय मंत्री जी से जानना चाहता हूँ कि एससीएसटी के कितने प्रोफेसर हैं और उनका कितना कोटा है? यह निश्चित करने की कृपा करें। जो एक बहुत बड़ी असमानता पूरे देश में फैली हुई है, उस असमानता को लेकर अनुसूचित समाज में आक्रोश है। बहुत से अध्यापक और बहुत से विद्यार्थी रिसर्च वर्क करना चाहते हैं लेकिन उनका पूरा नहीं हो पाता है। निट से क्वॉलिफाई तक कर गये हैं, परीक्षा देने के बाद भी उनको सर्विस नहीं मिल रही है, बहुत सारी कठिनाइयाँ हैं। यह विषमता कैसे दूर होगी और जो ये जगहें खाली पड़ी हैं, ये कब तक आप भर पाएंगे? लगातार इनकी संख्या बढ़ती जा रही है। कृपया इस बारे में बताएं। .....( व्यवधान)

**श्री कपिल सिब्बल:** जो माननीय सदस्य ने सवाल पूछा है, इसका संबंध डीन यूनिवर्सिटी से नहीं है। लेकिन फिर भी जो उन्होंने आंकड़े मांगे हैं, मैं मंत्रालय से लेकर उनको भिजवा दूंगा। ... ( व्यवधान)

**श्री घनश्याम अनुरागी (जालौन):** अध्यक्ष महोदया, एससीएसटी का कोटा पूरा करवाया जाना चाहिए। .....( व्यवधान)

अध्यक्ष महोदया: ठीक है। शांत हो जाइए। अनुरागी जी, शांत हो जाइए। बैठ जाइए।

.....( व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(Interruptions)...(Not recorded)

**SHRI ARJUN CHARAN SETHI (BHADRAK):** Madam Speaker, thank you for giving me this opportunity to ask a question. While replying to the queries of the hon. Members, the hon. Minister has stated that 'before the UGC has set up principles to recommend certain institutions to be included in the deemed university'. The UGC has certain principles to recommend a university to be upgraded as university. Does he mean to say that in this particular case, the UGC has violated principles? If it has violated the principles, what action the Government has taken and whether this will be presented in the court of law?

SHRI KAPIL SIBAL: Madam, in fact, the Government took no action. This was not at the instance of the Government. There was a Public Interest Litigation filed wherein the Supreme Court said that if this is the state of affairs of the university system in India, please have a review to check out as to what is the quality of these institutions. The Government had on its own done nothing. It is in pursuance to that we are moving forward.

## APPENDIX VIII

GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(DEPARTMENT OF HIGHER EDUCATION)

LOK SABHA UNSTARRED QUESTION NO. 4439  
ANSWERED ON 21.12.2011

### Cases against Directors

4439. SHRI NIKHIL KUMAR CHOUDHARY:  
SHRI J.M. AARON RASHID:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of cases received against Directors and other officials of the Indian Institute of Technology (IIT) for violation of norms and other irregularities and malpractices during the last three years, institute-wise and year-wise;

(b) the number of Directors of IITs including IIT Patna, Madras and Kharagpur against whom the Central Bureau of Investigation (CBI) has found concrete evidence; and

(c) the action taken by the Government in this regard?

### ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI): (a) As per vigilance records, the number of cases against Directors and other officials of the Indian Institute of Technology (IIT) received during the last three years is as under:

Institute	2009	2010	2011
Delhi	1	1	3
Bombay	—	2	—
Madras	1	1	2
Kharagpur	—	2	3
Roorkee	—	2	3
Bhubaneswar	—	2	—
Patna	—	—	1

(b) and (c) The Central Bureau of Investigation (CBI) has recommended Regular Departmental Action (RDA) against the Director, IIT-Kharagpur, in a matter pertaining to his tenure as the Chairman, All India Council for Technical Education (AICTE), which is under process in the Ministry.

**APPENDIX IX**

GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(DEPARTMENT OF HIGHER EDUCATION)

LOK SABHA UNSTARRED QUESTION NO. 4492  
ANSWERED ON 21.12.2011

**New Education Policy**

4492. SHRI NITYANANDA PRADHAN:  
SHRI BAIJAYANT JAY PANDA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to formulate a new education policy covering the entire spectrum of education and learning;

(b) if so, the details thereof;

(c) whether the said policy lays emphasis on technical, vocational and job-oriented system;

(d) if so, the details thereof;

(e) whether it is proposed to grant education funds to certain category of students to pursue education under the new system; and

(f) if so, the extent to which the new education policy will help to control unemployment in the country?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI): (a) to (f) In pursuance of the announcement made by the Prime Minister on 15th August, 2011, Government has decided to set up an Education Commission to make recommendations for improvement at all levels of education. The Constitution and Terms of Reference of the proposed Commission is being finalized by the Government after wide consultations.

## APPENDIX X

(Vide Para 5 of the Report)

### Extracts from Manual of Practice and Procedure in the Government of India, Ministry of Parliamentary Affairs, New Delhi

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Definition	<p><b>8.1</b> During the course of reply given to a question or a discussion, if a Minister gives an undertaking which involves further action on the part of the Government in reporting back to the House, it is called an 'assurance'. Standard list of such expressions which normally constitute assurances and as approved by the Committees on Government Assurances of the Lok Sabha and the Rajya Sabha, is given at <b>Annex 3</b>. As Assurances are required to be implemented within a specified timelimit, care should be taken by all concerned while drafting replies to the questions to restrict the use of these expressions only to those occasions when it is clearly intended to give an assurance in these terms.</p> <p><b>8.2</b> When an assurance is given by a Minister or when the Presiding Officer directs the Government to furnish information to the House, it is extracted by the Ministry of Parliamentary Affairs from the relevant proceedings and communicated to the department concerned normally within 10 working days of the date on which it is given.</p>
Deletion from the list of assurances	<p><b>8.3.1</b> If the administrative department has any objection to treating such a statement as an assurance or finds that it would not be in the public interest to fulfil it, it may write to the Lok/Rajya Sabha Secretariat direct with a copy to the Ministry of Parliamentary Affairs within a week of the receipt of such communication for getting it deleted from the list of assurances. Such action will require prior approval of the Minister.</p> <p><b>8.3.2</b> Departments should made request for dropping of assurances immediately on receipt of statement of assurances from the Ministry of Parliamentary Affairs and only in rare cases where they are fully convinced that the assurances could not be implemented under any circumstances and there is no option left with them but to make a request for dropping. Such requests should have the approval of their Minister and this fact should be</p>

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	<p>indicated in their communication containing the request. If such a request is made towards the end of the stipulated period of three months, then it should invariably be accompanied with a request for extension of time. The department should continue to seek extension of time till a decision of the Committee on Government Assurances is received by them. Copy of the above communications should be simultaneously endorsed to the Ministry of Parliamentary Affairs.</p>
Timelimit for fulfilling and assurance	<p><b>8.4.1</b> An assurance given in either House is required to be fulfilled within a period of three months from the date of the assurance. This time limit has to be strictly observed.</p>
Extension of time for fulfilling an assurance	<p><b>8.4.2</b> If the department finds that it is not possible to fulfil the assurance within the stipulated period of an three months or within the period of extension already granted, it may seek further extension of time direct from the respective Committee on Government Assurances under intimation to the Ministry of Parliamentary Affairs as soon as the need for such extension becomes apparent, indicating the reasons for delay and the probable additional time required. Such a communication should be issued with the approval of the Minister.</p>
Registers of assurances	<p><b>8.5.1</b> The particulars of every assurance will be entered by the Parliament Unit of the department concerned in a register as at <b>Annex 4</b> after which the assurance will be passed on to the concerned section.</p> <p><b>8.5.2</b> Even ahead of the receipt of communication from the Ministry of Parliamentary Affairs, the section concerned should take prompt action to fulfil such assurances and keep a watch thereon in a register as at <b>Annex 5</b>.</p> <p><b>8.5.3</b> The registers referred to in paras 8.5.1 and 8.5.2 will be maintained separately for the Lok Sabha and the Rajya Sabha assurances, entries therein being made session-wise.</p>
Role of Section Officer and Branch Officer	<p><b>8.6.1</b> The Section Officer incharge of the concerned section will:</p> <p>(a) scrutinise the registers once a week;</p> <p>(b) ensure that necessary follow-up action is taken without any delay whatsoever;</p> <p>(c) submit the registers to the branch officer every fortnight if the House concerned is in session and once a months</p>

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	<p>otherwise, drawing his special attention to assurances which are not likely to be implemented within the period of the three months; and</p> <p>(d) review of pending assurances should be undertaken periodically at the highest level in order to minimise the delay in implementing the assurances.</p> <p><b>8.6.2</b> The branch officer will likewise keep his higher officer and Minister informed of the progress made in the implementation of assurances, drawing their special attention to the causes of delay.</p>
<p>Procedure for fulfilment of an assurance</p>	<p><b>8.7.1</b> Every effort should be made to fulfil the assurance within the prescribed period. In case only part of the information is available and collection of the remaining information would involve considerable time, an implementation report containing the available information should be supplied to the Ministry of Parliamentary Affairs in part scrutinize of the assurance, within the prescribed time limit. However, efforts should continue to be made for expeditious collection of the remaining information for complete implementation of the assurance at the earliest.</p> <p><b>8.7.2</b> Information to be supplied in partial or complete fulfilment of an assurance should be approved by the Minister concerned and 15 copies thereof (bilingual) in the prescribed proforma as at <b>Annex 6</b>, together with its enclosures, along with one copy each in Hindi and English duly authenticated by the officer forwarding the implementation report, should be sent to the Ministry of Parliamentary Affairs. If, however, the information being furnished is in response to an assurance given in reply to a question etc., asked for by more than one member, an additional copy of the completed proforma (both in Hindi and English) should be furnished in respect of each additional member. A copy of this communication should be endorsed to the Parliament Unit for completing column 7 of its register.</p> <p><b>8.7.3</b> The implementation reports should be sent to the Ministry of the Parliamentary Affairs and not to the Lok Sabha/Rajya Sabha Secretariat. No advance copies of the implementation reports are to be endorsed to the Lok Sabha/Rajya Sabha Secretariat either.</p>
<p>Laying of the implementation on report on the Table of the House</p>	<p><b>8.8</b> The Ministry of Parliamentary Affairs, after a scrutiny of the implementation report, will arrange to lay it on the Table of the House concerned. A copy of the statement, as laid on the Table, will be forwarded by the Ministry</p>

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	of Parliamentary Affairs to the member as well as the department concerned. The Parliament Unit of the department concerned and the concerned section will, on the basis of this statement, make a suitable entry in their registers.
Obligation to lay a paper on the Table of the House <i>vis-a-vis</i> assurance on the same subject.	<b>8.9</b> Where there is an obligation to lay any paper (rule/order/notification, etc.) on the Table of the House and for which an assurance has also been given, it will be laid on the Table, in the first instance, in fulfilment of the obligation, independent of the assurance given. After this is done, a report in formal implementation of the assurance indicating the date on which the paper was laid on the Table will be sent to the Ministry of Parliamentary Affairs in the prescribed proforma ( <b>Annex 6</b> ) in the manner already described in para 8.7.2.
Committees on Government Assurances LSR 323, 324 RSR 211-A	<b>8.10</b> Each House of Parliament has a Committee on Government Assurances nominated by the Speaker/Chairman. It scrutinized the implementation reports and the time taken in the scrutinized of Government assurances and focuses attention on the delays and other significant aspects, if any pertaining to them. Instructions issued by the Ministry of Parliamentary Affairs from time to time are to be followed strictly.
Reports of the Committees on Government Assurances	<b>8.11</b> The department will in consultation with the Ministry of Parliamentary Affairs, scrutinize the reports of these two committees for remedial action wherever called for.
Effect on assurances on dissolution of the Lok Sabha	<b>8.12</b> On dissolution of the Lok Sabha, all assurances, promises or undertakings pending implementation are scrutinized by the new Committee on Government Assurances for selection of such of them as are of considerable public importance. The Committee then submits a report to the Lok Sabha with a Specific recommendation regarding the assurances to be dropped or retained for implementation by the Government.

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**MINUTES**  
**COMMITTEE ON GOVERNMENT ASSURANCES**  
(2017-1018)  
(SIXTEENTH LOK SABHA)  
FOURTH SITTING  
(24.01.2018)

The Committee sat from 1100 hours to 1515 hours in Committee Room "C", Parliament House Annexe, New Delhi.

**PRESENT**

Dr. Ramesh Pokhriyal 'Nishank' — *Chairperson*

**MEMBERS**

2. Shri Rajendra Agarwal
3. Shri Tariq Anwar
4. Shri Bahadur Singh Koli
5. Shri Prahlad Singh Patel
6. Shri Sunil Kumar Singh
7. Shri S.R. Vijaykumar

**SECRETARIAT**

1. Shri U.B.S. Negi — *Joint Secretary*
2. Shri P.C. Tripathy — *Director*
3. Shri S.L. Singh — *Deputy Secretary*

**WITNESSES**

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**IV. Ministry of Human Resource Development (Department of Higher Education)**

1. Shri Kewal Kumar Sharma, Secretary

2. Shri R. Subramanyam, Special Secretary
3. Shri Sanjay Sinha, Joint Secretary
4. Shri B.N. Tiwari, DDG
5. Shri Saravana Kumar, Joint Secretary
6. Ms. Ishita Roy, Joint Secretary
7. Shri Madhuranjan Kumar, Joint Secretary
8. Shri D.P. Singh Chairman, UGC
9. Shri VLVSS Subbarao, Economic Advisor
10. Shri P.K. Thakur, Secretary, UGC
11. Dr. Pankaj Mittal, Additional Secretary, UGC
12. Dr. Archana Thakur, Joint Secretary, UGC
13. Shri N.C. Ragtah, Deputy Secretary
14. Shri Kalyan Hazra, Consultant

#### **V. Ministry of Parliamentary Affairs**

1. Shri Anil Kumar — Under Secretary
2. Shri Purshottam Kumar — Section Officer

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda.

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4. Thereafter, the representative of the Ministry of Human Resource Development (Department of Higher Education) were ushered in. The Committee were anguished over the fact that the Ministry did not provide the day's agenda papers to them in time as a consequence of which they did not get any time to discuss the Assurances put up for consideration. The Committee considered it to be a very serious issue and felt that the work which should have been done in a matter of days or hours was delayed inordinately. The Committee also expressed their disappointment over the fact that being such an important Ministry and in charge of human resource, how can the Ministry be so irresponsible as not to provide the desired information/agenda papers even one day before the sitting of the Parliamentary Committee. While drawing the attention of the Ministry to the need for maintaining the dignity of the Parliamentary Committee, the Committee directed the Ministry to ensure that in future the Information/Agenda papers for such meetings should reach the Secretariat/Committee on time and they should come for

the meeting fully prepared. The Ministry accepted that there was a delay on their part in furnishing the information and apologized for the same. They assured the Committee that they will take all the steps suggested by the Committee into consideration and will ensure that such incidences do not occur in future. The Committee then took their oral evidence and reviewed nine Assurances (Annexure-VI) Ministry of Human Resource Development (Department of Higher Education) pertaining to the 8th Session to the 9th Session of the 15th Lok Sabha as mentioned below:—

**I USQ No. 648 dated 03.08.2011 regarding 'Funds for ICSSR' (Sl. No. 1)**

The Committee were informed that Implementation Report for the Assurance was forwarded to the Ministry of Parliamentary Affairs in 2015 which stated that the Report of the Committee comprising Prof. Deepak Nayyar and others was considered and the Ministry had approved certain amendments to the Memorandum of Association of India Council of Social Science Research (ICSSR) effecting certain changes to the constitution of the Council. The same has been communicated to the ICSSR also and the Assurance may be treated as fulfilled. However, the Ministry further informed that since the Status of the Assurance was still showing as pending, they have once again sent the Implementation Report to the Ministry of Parliamentary Affairs on 10.01.2018. The Committee, observing that the Assurance has been completed, directed the Ministry to ensure that the Implementation Report reaches Ministry of Parliamentary Affairs for being laid on the Table of the House.

**II Special Mention dated 04.08.2011 (Shri Shailendra Kumar) regarding 'Medical Education' (Supplementary by Shri Shailendra Kumar, M.P.) (Sl. No. 2)**

The Committee were informed that the subject matter was not linked with the Ministry of Human Resource Development. The Ministry stated that since the subject pertained to Medical Education, they sent it back to the Ministry concerned. The Committee pointed out that unless and until there is agreement between the two Ministries, *i.e.* the Ministry of Human Resource Development and the Ministry of Health and Family Welfare, how will the Assurance be taken care of. The Ministry informed the Committee that they were not aware of this Assurance earlier and got to know of it only when the Secretariat provided them with the list of Assurances to be taken up for oral evidence. The Committee noted that even after about six and a half years of an Assurance being made in their name the Ministry were oblivious of it. The Committee felt that it reflects inadequate monitoring and follow up action on the part of the Ministry. Observing that the Assurance was given by the Hon'ble Minister of Parliamentary Affairs and highlighting the fact that the Ministry of Parliamentary Affairs are the nodal Ministry, the Committee felt that it was the duty of the Ministry of Parliamentary Affairs to see that the Assurance was sent to the right Ministry/Department. The Committee were pained to see that an important Assurance concerned with future of students which was given in 2011 is still hanging between the two Ministries. The Committee directed the Ministry of Parliamentary Affairs to review all such Assurances and with due co-ordination ensure that they are forwarded to the Ministries/Departments to which they belong.

**III. (i) USQ No. 2711 dated 17.08.2011 regarding 'Military Studies in University Syllabue' (Sl. No. 3)**

**(ii) USQ No. 1418 dated 30.11.2011 regarding 'Defence Study in Colleges/ Universities' (Sl. No. 6)**

The Committee were informed that the Assurances were regarding military studies to be taken up as a subject in university syllabus and setting up of National Security Studies and Council of National Research and Studies. The Ministry of Human Resource Development had constituted a Committee in this regard. Subsequently, the University Grants Commission (UGC) also constituted a Committee and identified six universities for establishment of Centre for National Studies. Out of these, the Centres have been established at two locations and the funding has been provided in respect of four places. The Ministry further informed that there was also a suggestion for setting up of a national level Council of National Security Research and Studies corresponding broadly with the Council of Scientific and Industrial Research (CSIR). UGC also in one of its meetings encouraged the move. The Ministry sought suggestions from the UGC as to what form the Council would take and in what format it would be set up. The Ministry informed the Committee that at present they are engaged with this matter but have not yet finalised a decision to set up the Council. The UGC in its next meeting will again be deliberating on it. The Ministry apprised the Committee that they have been supporting matters relating to defence studies taken up by the Ministry of Defence from time to time.

The Committee were further informed that in the last few months, the Ministry of Finance and NITI Aayog have made recommendations that if a Department have too many institutions under them, they should either close them or if possible, merge them. However, the Ministry assured the Committee that if by establishing a Council the defence work will get strength, then they will support the move positively. The Committee were constrained to find that the matter which should have been given immediate attention has been hanging for the last 7 years without much progress. The Committee felt that matters relating to the defence of the country should be given utmost priority irrespective of the changes at Government level. The Ministry informed the Committee that steps have indeed been taken in this direction and Defence related studies have been going on at various places. As regards the Council, the Ministry assured the Committee that they will conduct a meeting at the level of Government, consult the Defence Ministry and will soon reach a conclusion as to which direction we should move. Observing that a lot of work has been done on the subject, the Committee directed the Ministry to furnish a Part Implementation Report stating therein the steps taken by the Ministry in the direction of implementation of the Assurance.

**IV. USQ No. 5587 dated 07.09.2011 regarding 'Publishing as a Small Scale Sector' (Sl. No. 4)**

The Ministry informed the Committee that a draft of National Book Promotion

Policy (NBPP) is ready and they would put it up before the newly constituted National Book Promotion Council (NBPC) in the next two months. The Committee desired to know the reasons due to which these have not been executed since 2011. The Ministry apprised the Committee that these were put up before the previous NBPC but the Council did not give any recommendations. The Committee were constrained to note that the Assurance which should have been completed within three months was treated so carelessly and is still pending for implementation even after a lapse of more than six years. The Committee desired from the Ministry as to what action they took against the Council for not carrying out their responsibilities. The Secretary, Ministry of Human Resource Development informed the Committee that they will find out the reasons for the delay in implementation of the NBPP in the country. He further informed the Committee that they have introduced other important schemes to promote books and make available thousands of books to the student community in the country by way of National Digital Library. The Ministry have allocated a lot of money for digital evolution and digital technology including programmes to teach students through massive online courses called 'Swayam'.

The Committee pointed out that the basic question raised was considering declaring publishing as a small scale sector or priority sector and submission of Report of the Task Force set up by the Government to revive the publishing sector. The Committee felt that as a result of such irresponsible attitude of the Ministry, the heritage and wealth of the country has neither been secured nor prospered. The Committee reminded that the purpose of the Assurance was to revive these. The Committee also noticed that the Council which was set up earlier, sat on the matter and did not provide their comments and it took a whole lot of six years for the Government to dissolve the Council which failed to perform. The Committee while lauding the efforts made by the Ministry for its digital efforts, felt that there is no substitute for Press and directed the Ministry to submit a Part Implementation Report in the matter stating therein all these things.

**V. USQ No. 329 dated 23.11.2011 regarding 'Ranking of IBS' (Sl. No. 5)**

The Ministry apprised the Committee that improvisation of IITs is a continuous process and recommendations of Kakodkar Committee have been implemented in many cases. The main recommendation of the Kakodkar Committee was to improve the level of IITs so that these become leaders not only in teaching/education but also in research. The Ministry stated that steps were taken in this direction and today 17,500 PhDs are given by IITs as compared to 5,000 in 2011. The Ministry informed that various measures are taken so that the number of PhD students goes up further and IITs and other institutions become top-class research institutions which can be comparable in the world. The Committee were further informed that the Government have initiated two new Schemes *i.e.* Imprint Research Innovation and Technology and Higher Invention Schemes which are supporting various projects. The Committee stressed the fact that our country constitutes 18% of world's population but still lags behind in research initiatives and hence needs a special work scheme. The Committee felt that there is no shortage of talent in the

country but there is a shortage of employment. The Ministry informed the Committee that they now have a new model of financing for higher education institutions under Institutions of Eminence. The Committee directed the Ministry to furnish a part Implementation Report stating therein the steps taken by the Ministry towards fulfilling the Assurance.

**VI. SQ No. 283 dated 14.12.2011 regarding 'Deemed Universities' (Supplementary by Shri Rama Shankar Rajbhar, M.P.) (Sl. No. 7)**

Apprising that they have the data available with them and they would like to send the reply in a formal manner, the Ministry requested the Committee for additional time to furnish the requisite data. The Committee were concerned to note that the Ministry have not been able to collect the data since 2011. The Ministry also informed the Committee that they were not aware of this Assurance earlier and assured the Committee that they will furnish the information within a month. The Committee were upset to find that the Ministry did not even have the knowledge of the existence of the Assurance and directed the Ministry to review the system prevailing in their Department for implementation of Assurances.

**VII. USQ No. 4439 dated 21.12.2011 regarding 'Cases against Directors' (Sl. No. 8)**

The Ministry informed the committee that the CBI had recommended regular departmental action against the Director, IIT Kharagpur, in a matter pertaining to his tenure as the Chairman, AICTE. However, the Board of Governors (BoG) of IIT Kharagpur resolved that no departmental action be initiated against him. This recommendation of BoG was forwarded to the Central Vigilance Commission (CVC) in 2013 for closure of the case. Subsequently, CVC sought some clarifications which have also been forwarded to CVC for taking final decision in the matter. The Ministry further informed that they are not in a position to do anything in the matter as the Act of Parliament states that the BoG are the final/competent authority in the matter. The Committee felt that the Government should have the powers to reverse the decision of BoG in case it is found that the Board is protecting the guilty. The Committee desired to know as to whether the Government has been given any right by the relevant Act of Parliament to see that no wrong doing happens. The Ministry assured the Committee that they will evaluate the matter. The Committee directed the Ministry to furnish a part Implementation Report stating therein all these details.

**VIII. USQ No. 4492 dated 21.12.2011 regarding 'New Education Policy' (Sl. No. 9)**

The Committee were informed that the Assurance was regarding the setting up of an Education Commission to make recommendations for improvement at all levels of education. The Ministry further apprised that when the analysis of the subject was done it was observed that since the Government has already initiated the process of formulation of New Education Policy through a consultative process for which bottom-up approach would be adopted instead of setting up a Commission, it was decided by the Government that there is no need to set up an Education Commission. For this purpose, the Government constituted TSR Subramaniam



Committee which gave its recommendations in May, 2016. The recommendations were processed in the Ministry and a document named 'Draft Inputs for New Education Policy' was prepared. The Committee were dismayed to note that the Assurance has been dragged for years without any progress in sight. The Committee observed that if the Ministry were not in favour of the Commission then the decision should have been taken at the outset and the Assurance should have been got deleted from the List of pending Assurances then. Now that the Government has decided to prepare a new Policy, the Committee felt that the previous decisions should be put to rest. Emphasizing the poor state of higher education in the country, the Committee urged upon the Ministry to promote education in the country specially the backward and Left Wing Extremism affected areas where there are shortages of schools and teachers. Thanking the Committee for raising this issue, the Ministry informed the Committee that all the Ministries/Departments have been preparing schemes for backward/Maoist affected areas and areas which are facing shortage of teachers.

The Ministry also informed the Committee that they are taking up this matter through the University Grants Commission and steps are taken to fill up the vacant posts in a time bound manner. The Committee considered it to be a very serious issue and urged upon the Ministry to give utmost importance to these matters. The Committee directed the Ministry to furnish a part Implementation Report on the Assurances stating therein the steps taken and progress made in the matter so that the efforts made by the Ministry become noticeable.

5. A verbatim record of the proceedings has been kept.

*The Committee then adjourned.*

*ANNEXURE VI*

STATEMENT OF PENDING ASSURANCES OF THE MINISTRY OF HUMAN  
RESOURCE DEVELOPMENT (DEPARTMENT OF HIGHER EDUCATION)  
FROM 8TH TO 9TH SESSION OF 15TH LOK SABHA

Sl.No.	SQ/USQ No. dated	Subject
1.	USQ No. 648 dated 03.08.2011	Funds for ICSSR
2.	Special Mention dated 04.08.2011 (Shri Shailendra Kumar, M.P.)	Medical Education
3.	USQ No. 2711 dated 17.08.2011	Military Studies in University Syllabus
4.	USQ No. 5587 dated 07.09.2011	Publishing as Small Scale Sector
5.	USQ No. 329 dated 23.11.2011	Ranking of IBS
6.	USQ No. 1418 dated 30.11.2011	Defence Study in Colleges/Universities
7.	SQ No. 283 dated 14.12.2011 (Shri Rama Shankar Rajbhar, M.P.)	Deemed University
8.	USQ No. 4439 dated 21.12.2011	Cases against Directors
9.	USQ No. 4492 dated 21.12.2011	New Education Policy

**MINUTES**  
COMMITTEE ON GOVERNMENT ASSURANCES  
(2018-2019)  
(SIXTEENTH LOK SABHA)  
FOURTH SITTING  
(11.02.2019)

The Committee sat from 1030 hours to 1050 hours in Chairperson's Chamber, Room No. 133, Parliament House Annexe, New Delhi.

**PRESENT**

Dr. Ramesh Pokhriyal 'Nishank' — *Chairperson*

**MEMBERS**

2. Shri Rajendra Agrawal
3. Shri Anto Antony
4. Shri E.T. Mohammad Basheer
5. Shri Naran Bhai Kachhadia
6. Shri Prahlad Singh Patel

**SECRETARIAT**

1. Shri N.C. Gupta — *Joint Secretary*
2. Shri P.C. Tripathy — *Director*
3. Shri S.L. Singh — *Deputy Secretary*

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following Eleven (11) draft Reports without any amendments:

- (i) Draft Ninety-First Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of AYUSH.
- (ii) Draft Ninety-Second Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Tourism.

- (iii) Draft Ninety-Third Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Steel.
- (iv) Draft Ninety-Fourth Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Human Resource Development (Department of Higher Education).
- (v) Draft Ninety-Fifth Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of External Affairs.
- (vi) Draft Ninety-Sixth Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Textiles.
- (vii) Draft Ninety-Seventh Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry).
- (viii) Draft Ninety-Eighth Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Health and Family Welfare (Department of Health and Family Welfare).
- (ix) Draft Ninety-Ninth Report (16th Lok Sabha) regarding requests for dropping of Assurances (Acceded to).
- (x) Draft One Hundredth Report (16th Lok Sabha) regarding requests for dropping of Assurances (Not Acceded to).
- (xi) Draft One Hundred-First Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Road Transport and Highways.

2. The Committee also authorized the Chairperson to present the Reports during the current session of the Lok Sabha.

*The Committee then adjourned.*

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